

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF NICE PROJECTS LIMITED**

| RELEVANT PARTICULARS |                                                                                                                                       |
|----------------------|---------------------------------------------------------------------------------------------------------------------------------------|
| 1.                   | Name of corporate debtor                                                                                                              |
| 2.                   | Date of incorporation of corporate debtor                                                                                             |
| 3.                   | Authority under which corporate debtor is incorporated / registered                                                                   |
| 4.                   | Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                     |
| 5.                   | Address of the registered office and principal office (if any) of corporate debtor                                                    |
| 6.                   | Insolvency commencement date in respect of corporate debtor                                                                           |
| 7.                   | Estimated date of closure of insolvency resolution process                                                                            |
| 8.                   | Name and registration number of the insolvency professional acting as interim resolution professional                                 |
| 9.                   | Address and e-mail of the interim resolution professional, as registered with the Board                                               |
| 10.                  | Address and e-mail to be used for correspondence with the interim resolution professional                                             |
| 11.                  | Last date for submission of claims                                                                                                    |
| 12.                  | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  |
| 13.                  | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) |
| 14.                  | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:                                                 |

**NICE PROJECTS LIMITED**

27<sup>th</sup> April, 2004

Ministry of Corporate Affairs, ROC- Delhi

U45201DL2004PLC126075

**Registered Office Address as per the MCA Records:**  
C-56A, KALKAJI NEW DELHI DL 110019

12.02.2021 (Order received by IRP on 01.03.2021)

27<sup>th</sup> August, 2021

**Name:** Anil Tayal  
**Reg No:** IBBI/PA-001/IP-P01118/2018-19/11818

**Address:** 201, Sagar Plaza, Plot No. 19, District Centre, Laxmi Nagar, New Delhi, National Capital Territory of Delhi, 110092  
**Email Id:** [aaniltayal@gmail.com](mailto:aaniltayal@gmail.com)

**Address:** 201, Sagar Plaza, Plot No. 19, District Centre, Laxmi Nagar, New Delhi, National Capital Territory of Delhi, 110092  
**Email Id:** [cirp.niceprojectsLtd@gmail.com](mailto:cirp.niceprojectsLtd@gmail.com)

15<sup>th</sup> March, 2021

NA

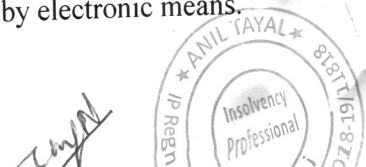
NA

a. **Web link:** <https://ibbi.gov.in/home/downloads>  
**Physical Address:** same as above in point no. 10  
b. NA

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench has ordered the commencement of a corporate insolvency resolution process of the M/s Nice Projects Limited on 12.02.2021 (Order received on 01.03.2021).

The creditors of M/s Nice Projects Limited are hereby called upon to submit their claims with proof on or before 15<sup>th</sup> March, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.



A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**



Anil Tayal

Interim Resolution Professional

In the matter of Nice Projects Limited

Regn. No.:IBBI/PA-001/IP-P01118/2018-19/11818

Reg Add: 201, Sagar Plaza, Plot No. 19, District Centre, Laxmi Nagar,

New Delhi-110092

Reg Email Id: [caaniltayal@gmail.com](mailto:caaniltayal@gmail.com)

Date: 02.03.2021

Place: New Delhi